



पावर ट्रांसमिशन कारपोरेशन ऑफ उत्तराखण्ड लि०

(उत्तराखण्ड सरकार का उपक्रम)

मुख्य अभियन्ता (वाणिज्य एवं नियामक) कार्यालय

विद्युत भवन, नजदीक-आई०एस०बी०टी० क्रॉसिंग, सहारनपुर रोड, माजरा, देहरादून-248002

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No. 65 /CE(C&R)/PTCUL/CERC

Date:- 28/01/2019

To,

The Secretary
Central Electricity Regulatory Commission
3rd & 4th Floor, Chanderlok Building,
36, Janpath, New Delhi- 110001.

Sub:- Regarding submission of Comments on Draft CERC (Terms and Conditions of Tariff) Regulations, 2019.

Kindly take reference of the Hon'ble Commission Public Notice Letter No. L-1/236/2018/CERC dated 07.01.2019 regarding abovementioned subject vide which comments/suggestions were sought on the Draft CERC (Terms and Conditions of Tariff) Regulations, 2019.

In this regard, PTCUL is humbly submitted the comments for kind consideration of the Hon'ble Commission.

Thanking you,

Yours faithfully,

(Kamal Kant)
Chief Engineer (C&R)

**PTCUL's comments on Draft CERC (Terms and conditions of Tariff),
Regulations, 2019**

1. Regulation 6- Treatment of mismatch in date of commercial operation.

PTCUL's Comments:- It is humbly submitted that after clause (1)(b) of regulation 6 following proviso needs to added:-

Provided further that the Transmission System & Generating Projects for which Implementation Agreement had already been executed between Generator and Transmission Licensee (including deemed ISTS licensee) as per Regulation 12 (2) of CERC (Terms and Conditions of Tariff) Regulations, 2014, the terms and conditions of already signed IA shall remain effective for the purpose of indemnification and the Regulation 6, clause 1(b) of the draft CERC (Terms and Conditions of Tariff) Regulations, 2019 will not be applicable in such cases.

Reason- PTCUL (as a deemed ISTS licensee) for implementation of Uttarakhand Integrated Transmission Project (UITP) Scheme has signed Implementation Agreement with Generators in terms of Regulation 12 (2) of CERC (Terms and Conditions of Tariff) Regulations, 2014 to settle the impact of time overrun and cost overrun in case of delay in commissioning of Generating Project or Associated Transmission System. Hence, the Implementation Agreement cannot be revised in terms of this clause of Draft CERC (Terms and Conditions of Tariff) Regulations, 2019 at this stage.

2. Regulation 6- Treatment of mismatch in date of commercial operation.

It is humbly submitted that after clause (2) (a) & (b) of regulation 6 of the Draft Regulations following proviso needs to added:-

Provided further that if the mismatch between commercial operation of the transmission system and the transmission system of other licensee is due to delay in submission of Bank Guarantee, non signing of PPAs by the Generators & delay in signing of appropriate agreements as per CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and amendments thereof then the above clauses shall not be applicable in relation to the payment of the transmission charges by the either party and the same shall be subject to the decision of this Commission.

Reason- PTCUL (as a deemed ISTS licensee) is implementing Associated Transmission System (ATS) for evacuating power from various Generators under Uttarakhand Integrated Transmission Project (UITP) Scheme. Delay in signing of appropriate Agreements, submission of Bank Guarantee, signing of PPAs etc by the Generators has seriously affected the implementation of ATS by PTCUL.

28.01.19

(KAMAL KANT)
Chief Engineer (C&R)
Power Transmission Corporation
of Uttarakhand Ltd., Dehradun